

## Abhilash Raghavan @ Kannan Vs State Of Kerala

**Court:** High Court Of Kerala

**Date of Decision:** Jan. 13, 2025

**Acts Referred:** Constitution of India, 1950 – Article 21

Bharatiya Nagarik Suraksha Sanhita, 2023 – Section 483

Narcotic Drugs and Psychotropic Substances Act, 1985 – Section 20(b)(ii)B, 27A, 29(1)

**Hon'ble Judges:** P.V.Kunhikrishnan, J

**Bench:** Single Bench

**Advocate:** P.Mohamed Sabah, Libin Stanley, Saipooja, Sadik Ismayil, R.Gayathri, M.Mahin Hamza, Alwin Joseph, Benson Ambrose, Ranjith George

**Final Decision:** Allowed

### Judgement

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